THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR); Mr. Rahman, just one minute. We can do one thing now. We will take up the clarifications on the statement by the Minister of Water Resources after the Constitution (Amendment) Bill is over and, as for the clarifications on the statement just now made by the Minister of Agriculture, we can take up tomorrow at 6 o' clock. I think that will relieve you... (Interruptions)... It h at 6 o' clock tomorrow,

DR. RATNAKAR PANDEY (Uttar Pradesh): Why at 60"clock? It can be at 5 o' clock after the Private Members' business is over... (Interruptions)...

SOME HON. MEMBERS: Yes.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): If that is the sense of the House, we will take up the clarifications on the statement by the Minister of Agriculture tomorrow at 5 o'clock. Now, we can proceed with the Bill, Yes, Mr. Rahman.

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) .. BILL, 1991—Contd.

श्रो भोहण्मद खलोल्रमान जनाब वाईस चेयरमेन साहब, प्रदेश)ः मैं काम्टोटशन (शैडयल ट्राइब्ज) ब्राईर (ग्रमेंडमेंट) बिल, 1991 की भरपूर ताईद करता हूं । महोदय, हुमारी श्राजादी 44-45 वर्ष गुजर जाने के बाद भी ग्राज देश में कई जातियां ऐसी हैं जिनको शैंड्यूल ट्राइब्ज कटेगरी में लाना जरूरी है । ग्रब जो बिल लाया यह कश्मीर की गजर और को **कव**र करने के वकरवाल जानियों लाया गया है, जो पहले छ्ट गई **वीं** । इनको श्रव शंड्यूल ट्राइब्ज कटेगरी लाया जा रहा है। महोदय, इसी से कर्नाटक में बायिता, नायिका जातियां हैं, अच्छा होता कि इन जातियों को भी इस बिल के द्वारा गैड्यूल ट्राइब्ज में लोग जाता।

महोदय, रिधासते द्यांध्र प्रदेश में भी एक जाति है जिसको राजका कहते हैं। इस जाति की भी शैंड्यूल ट्राइब्ज की कटेगरी में शामिल किया जाना चाहिये था । काफी समय से यह मांगहो रही है कि इस जातिको भी गैडयुल ट्राइब माना जाय मगर श्रफसोस की बात यह इतने साल गुजरने के बाद भी जाति को शैंड्युल ट्राइड्ज राजका में शामिल किया गया है। ने नहीं मिनिस्टर से पूछना चाहता हूं साह्य वहां की स्टेट गवर्नमेंट ने क्या श्रापको रिकमंड किया है कि राजका की जाति को शैडयुल कास्ट में लाया जाय ग्रगर क्या है तो क्या सेंट्रल गवनेमेंट इस बात पर संजीदगी से गौर श्रौर इनको शैंड्यूल कास्ट में लायेगी ? मैं निनिस्टिर साह्य से इस बात तवक्को रखता हूं कि वह अपने जवाब में जरूर कहेंगे कि ग्राध्यप्रदेश की जो यह कम्यूनिटी है उसके ताल्लुक से हमारे सेंट्रल गवर्नमेंट की क्या पालिसी

इससे हट करके कई बिखरी हुई जातियां शैंड्यूल जिनको कास्ट या बकवर्ड में लाया ्जासकताहै । जैसे दिन गुजरते जारहे हैं, जैसे जैसे बदलता जारहा है, जरूरत इस की कि पिछड़ी जातियों को है जी अभी शंड्यूल कास्ट में कवर नहीं की ं उनको शंड्यूल कास्ट में लावा । इसी त**एह से बैकवर्ड क्ल**ंस की जातियां हैं जो कि कवर नहीं की गई है । उनको भी बकवर्ड क्लांस की लिस्ट में लाया जाये।

48-1-158 - 5111

ज**र्हातक** मसलमानीं की बात है, सिखीं की बात है उनको भी गैडयूल कास्ट **वैक** वड क्लांस में लाया जाना । खास ंतीर से जहां∈क क्लांस का सवाल है, शुकारी में लिया गया है, लेकिन चुनाव में उनको नहीं लिया गया है। इसलिये दोनों इकटठा करके पूरेदेश के ग्रादक रिजर्वेशन दिया जध्य । सिहादा की तर्इंद करते हुये वैल्फेंब

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(Scheduled Tribe)

[1 AUG. 1991]

मिनस्टर से में इस बात की **ख्वाडिश** करूंगा कि जिन जासियों का मैंने जिक्र किया है ग्रांघ्र प्रदेश की उनको इस बिल में कवर किया जाये।

श्री एचः हन्मनतम्य। (कणटिक) : उपसभाध्यक्ष जी, नै अपना ब्राब्जवशन इस विल की हद तक सीमित रखते हुये यह बहना चाहंगा कि जो ग्रध्यादेश निकाला गया है अप्रील 19 को उसमें हमारी स्टेट की ग्रनेक जातियों-नायक. नायका, बेडा, बेडरा, बाल्मीकि-को इसमें करने का प्रयोजल था। प्रष्ट डिमांड कर्नाटक सरकार के सामने 10 साल से थी और उनको कहा गया कि इसको ऐक्जीक्युटिक ग्रार्डर से कर लेंग। **इ**में यही बताया गया है कि जैसे पीछ सोशल वैल्फेयर मिनिस्ट्री ने बोधा और बोई को ऐक्जीक्य्टिव ब्राईर से सूची में इनक्लड किया उनकी ही तरह इनको लायेंगे । यह वायदा हमको दिया गर्या था ।लेकिन श्रप्रील में जो सरकार इनको नहीं लाई । हमारे नाम श्रीडय्ल्ड ट्राइब्ज में के ग्रा गय, लेकिन बिल में वह नाम छोड़ से उनको शंकाहोगई है कि वंचित हो जायेंगे ग्रौर वे ऐज्जीक्युटिब, आर्डर से कवर होंगे या नहीं। बोदा. बोई जैसे सिनानिमस नाम थे, ये अलग कम्युनिटीज नहीं है, एक ही कम्युनिटी के अलग-अलग नाम हैं, उनको बिल में लावा गया है तो हमारी शिकायत यह है कि शोहल्ड कास्ट का सर्टिफिकेट लेते समय किसी ने नायक, किसी ने नायका. किसी ने वेडा और किसी ने बेडराया बोला तो उनको सर्टिफिकेट नहीं मिलता था। इसलिये एक ही कम्यू-सिनानिमस नामों से उनको पुकारा जाता है, तो इनको श्रध्यादेश में छोड़ने से उन पर ब्रा ग्रसर पड़ेगा। तो इनको दिल में लान चाहिये क्षा ऐक्जीक्युप्टिक न्नार्डर से जैसे बौदा भौर बोई ग्रापने किया, उनको भी करना चाहिये । ग्रध्यादेश से जो लाभ उनको मिला हुआ था उसको बिल में निकाल दिया है। ग्रगर इसको ग्रध्यादेश में नहीं लाते तो यह लैंट्स हो जायेगा। 289 RS-12

धगर मंत्री महोदय यह चाहते हैं इसको एक्जीक्युटिव ग्राडेर से इसका ग्राप्यासन ग्राप दे दें।

SHRI R. S. NAIK (Karnataka); Mr. Vice-Chairman, Sir. I rise to suppon the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991. Sir, I support this Bill because some of the depressed classes in the society for many, many centuries have been recognised by the Go ernment at least now and have been placed in the list of Scheduled Tribes. Numerically, the Gujjar and Bakarwal communities may be smaller if you compare with the other communities, but they are really the suppressed clashes. As a matter of fact, according to me, the Government has done a good tiling, and it is a These Gujjar and Bakarwal go sign also. communities' people are staying Jammu and Kashmir valley. And other communities like Gaddi and Sippi in the State have also been included in the list of Scheduled Tribes. Sir, for all these year, they have been deprived of the facilities which have been extended by the Government under the Constitution for the upliftment of the Scheduled Tribes in the country. After 43 years of independence, the Government recognised them as socially economically and educationally weaker section of the society. Therefore. constitutional obligation will be fulfilled henceforth. So then-long-standing demands So many years, after so many after agitations, are Met with now.

Sir, the question is that how long it took them to recognise them as Scheduled Tribes. After 43 years of independence, they are eligible to get their due share from the Government. For 43 years, they sustained the losses which were extended to them under the Constitution of India. Who will be held responsible for this kind of act? It is either the State Government or the Central Government. So, I aSk the Government whether they are going to extend more benefits to them to fulfil the gap of 43 years of facilities, and secondly, whether the Government has any specific proposals for speedy development of downtrodden classes who have been included in the S.T. M.

regd. the casualties from the

[Shri R. S. Naik]

Sir, it will be wrong on my part to say how the caste system came into existence in India. But I can only say that the caste system divided India politically, socially and educationally.

Sir, I support this Bill. Further I want to know from the Government whether there are any other proposals before the Government to include any other communities in the ST list as has been recommended by the State Governments. Many States including Karnataka have recommended some of the communities to be included in the Scheduled Tribes list. It is pending before the Government for the last ten years. These demands of the people have got to be fulfilled. The Karnataka Government has been persistently demanding for the inclusion of Naik, Nayak, Beda, Bedar and Valmiki communities in the Scheduled Tribes. All these belong to the Valmiki community. The names are synonymous. Besides these, there is one more community, the Medar community They prepare baskets with bamboos. They also come under the Scheduled Tribes. They Should also be taken into consideration. Sir, all these communities which I mentioned are included in the Ordinance. But it is unfortunate that they have not been included in this Bill. How have they been deleted and by whom? So, I urge upon the Government to take up our Karnataka proposal also and include them in the Scheduled Tribes list immediately in this session only, so that these people will also get the benefits of the Scheduled Tribes.

6.00 P.M.

Let the down-trodden people, ST peopl stay anywhere, in any corner of the country. After all they come under suppressed classes. It is the duty of the Government to identify them and try to bring them into the mainstream and fulfil its constitutional obligations. When State Governments are recommending certain communities to be included in the ST list then what is the fun in adopting delaying tactics by the Central Government? I don't under-Stand.

River in Maharashtra and in the Upper Indravathi River in Orissa

While supporting this Bill I request the Government through you, to consider long standing demands of Karnataka Government for inclusion of Valmiki Medar community in the ST list. I want to suggest to the Government to constitute a board or a committee to have an overall Survey of such communities which are existing in the country. It has not been done during all these years. Only projection figures are taken into consideration for the calcula-ton purpose. So, I urge upon the Government to have a survey of the ST community. The Government has not tried its level best to identify the ST community and its status so far. I request the Government at least now to adopt this procedure. The Government is only thinking to have a survey of this ST community in this country.

I support this Bill.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): The debate on this Bill remains inconclusive. We will begin with the clarifications with regard to the waste resources.

CLARIFICATIONS ON THE STATE-MENT REGARDING THE CASUALTIES FROM THE EXCESSIVE FLOODS IN THE WARDHA RIVER IN MAHARA-SHTRA AND IN THE. UPPER INDRA-VATHI RIVER IN ORISSA

SHRI JAGESH DESAI (Maharashtra): Before we seek clarifications the Minister may like to give some more informa- tion which he might have collected.

THE VTCE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): He has already made that statement.

SHRI JAGESH DESAI; But 24 hours have passed.

THE VICE-CHAIRMAN (SHRI BHAS-KAR ANNAJI MASODKAR): If the Minister so wants, he can give.

SHRI JAGESH DESAI; I request the Minister...